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Land reform Legislation bill Passed by Karnatak Assembly

1620. SHRI VEERENDRA PATIL:

SHRI GANESHI LAL CHAU-DHARY :

Will the Minister of AGRICULFURE be pleased to state:

(a) whether it is a fact that the Land Reforms Legislation passed by the Karnataka State Assembly about a year back has not yet been approved by Government;

(b) whether it is also a fact that Goveinment have taken objection to certain provisions of the Bill; and

(c) If so, the details thereof?

THE MINISTER OF STATE IN IHE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE): (a) The Mysore Land Reform (Amendment) Bill, 1973 passed by the State Legislature about six months ago has been under consideration of the Government of India in consultation with the Karnataka Government,

(b) and (c) The provisions of the Bill which have been found by the Government of India to require modification in the light of the national guidelines on land ceiling relate mainly to the level of ceiling, the payment of amount in lieu of acquisition of surplus land, the provision for exemption from the ceiling of certain categories of land, and a few definition of terms.

Community Services in D.D.A. Colonies

1621. SHRI NAWAL KISHORE :

SHRI GANESHI LAL CHAU-DHARY:

Will the Minister of WORKS AND HOUSING be pleased to state

(a) whether it is a fact that D. D. A. has not yet provided schools, hospitals, shopping centres and community halls in the D. D. A. colonies of Janakpuri, Law rence Road, Wazirpur etc.; and (b) if so, by when Government propose to implement the assurances given to the allottees in regard to the completion of the above mentioned community services?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUS-ING (SHRI OM MEHTA): (a) The D. D. A. has earmarked sites for schools, hospitals, dispensaries, shopping centres, community centres etc. in these colonies.

(b) It is not possible to indicate any time limit, as some of the facilities like schools and hospitals are to be provided by other authorities. The D. D. A. has constructed a number of shopping centres. As regards community halls, sites are provided and construction by registered agencies, when they come forward, is encouraged. However, in Lawrence Road and in Jhuggi Jhonpri colonies, the D. D. A. has built small community halls.

Increase in the price of D. D. A. Flats 1622. SHRI NAWAL KISHORE :

SHRI GANESHI LAL CHAU-DHARY :

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that D. D. A. has increased the cost of flats meant for allotment to lower income group in Janakpuri to Rs. 26,000 or so: and

(b) if so, what are the reasons for this increase in price?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUS-ING (SHRI OM MEHTA): (a) The price of flats for LIG in Janakpurt released recently ranges between Rs. 22,000 and Rs. 25,900.

(b) The cost of construction has increased on account of the rise in prices of building materials, transport charges and wages of labour,